# GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO. 3678 TO BE ANSWERED ON 16.03.2020

### DECLARATION OF ANCESTRAL ETHINIC PLACES AS HERITAGE CITES

#### 3678. SHRI ANURAG SHARMA:

Will the Minister of CULTURE be pleased to state:

- (a) Whether the Government is taking adequate steps to declare some cities having monuments and ancestral ethnic places as Heritage cities with the help of ASI;
- (b) If so, the details thereof;
- (c) Whether the Government is considering to give status of Heritage City to Bundelkhand;
- (d) If so, the details thereof; and
- (e) If not, the reasons therefor?

#### **ANSWER**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

(a)to(e) There is no provision under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 either to declare or recognize any historic city as heritage city. However, under the provisions of section (4) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, individual monuments/sites which are of historical, archaeological or artistic interest and have been in existence for not less than 100 years may be declared by the Central Government as of national importance. So far, 3691 monuments/sites have been declared as of national importance in the country. These protected monuments /sites under Archaeological Survey of India are conserved, preserved, maintained and developed on need basis, as per archaeological norms, subject to availability of resources.